

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/60(MB)2024

IN THE MATTER OF

FRASER AND COMPANY LTD.

... Petitioner

Vs

SHRADDHA EQUINOX LLP

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Devul Dighe (PH)

For the Respondent: Counsel for the Respondent

ORDER

Ld. Counsel for the Corporate Debtor/Respondent has filed the reply. Ld. Counsel for the Petitioner submits that he had received the copy of the reply yesterday only and prays for a short adjournment. Allowed as prayed for. Adjourned to **07.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/